

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:142  
ANSWERED ON:04.08.2010  
ADHERENCE TO ENVIRONMENTAL NORMS  
Yadav Shri Hukamdeo Narayan

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has a regular impact assessment policy to ensure adherence to environmental norms particularly in respect of industries;
- (b) if so, the details thereof;
- (c) the number of companies/industrial units inspected by the Central Pollution Control Board (CPCB) during the last three years and the current year, year-wise and State-wise;
- (d) the number of companies/industrial units which were found to be violating pollution control norms alongwith the details of their offences, State-wise; and
- (e) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 142 REGARDING "ADHERENCE TO ENVIRONMENTAL NORMS" ASKED BY SHRI HUKUMDEV NARAYAN YADAV DUE FOR ANSWER ON 04.08.2010.

(a) & (b): Environment Impact Assessment (EIA) Notification, 2006 issued under Environment (Protection) Act, 1986 requires all those projects / activities / processes listed there under to obtain prior environmental clearance under the provisions thereof. The projects are appraised with the help of Expert Appraisal Committees, based on the documents submitted by the project proponent inter-alia Environment Impact Assessment Report. While granting environmental clearance, necessary safeguard measures / conditions are stipulated which are required to be implemented in the project by the project proponent.

(c): During the last 3 years and the current year, the Central Pollution Control Board (CPCB), under the Environmental Surveillance Programme, has carried out 732 inspections as per the details given in Annexure-I.

(d): Out of 732 inspections carried out during the last 3 years and the current year, 212 units were found to be violating the pollution control norms. The violations detected and their nature is of similar type in all the States. The industries inspected were not meeting with the norms prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The nature of violations observed inter-alia included (i) non adherence to the prescribed standards, (ii) non operation of pollution control devices, (iii) Bye-passing effluent treatment plant, (iv) poor house keeping and (v) improper management of industrial solid waste.

e) Central Pollution Control Board (CPCB), based on the inspections carried out and after determining the nature and extent of violation, has taken actions under Section 18(1)(b) of the Water and Air Act as well as under Section 5 of Environmental Protection Act. Altogether, 111 directions were issued to the SPCBs under Section 18 (1)(b) of the Water and Air Act and 101 directions issued under Section 5 of Environment (Protection) Act to the industries for ensuring compliance.